

No  
Stepping up of pay

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

O.A. No./237/93  
T.A. No.

DATE OF DECISION 10/5/93

J.R.Pateria

Petitioner

P IN P

Advocate for the Petitioner(s)

Versus

Union of India & others

Respondent

Advocate for the Respondent(s)

CORAM :



The Hon'ble Mr. R.C.Bhatt

: Member (J)

The Hon'ble Mr. M.R.Kolhatkar

: Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

...2...

J.R.Pateria,  
2007, Paleria Bhuvan,  
Rehman Pole, Kalupur,  
Ahmedabad.

.....APPLICANT

Advocate

P IN P

versus

1. Union of India, through  
The Secretary,  
Ministry of Home Affairs,  
Office of the Registrar General,  
New Delhi.
2. The Director,  
Directorate of Census Operation,  
Gujarat Kerawala Building,  
Opp.V.S.Hospital, Ellisbridge,  
Ahmedanad.

....RESPONDENTS.

O R A L O R D E R

O.A./237/93

Date : 10/5/93

Per : Hon'ble Mr.R.C.Bhatt,  
Member(J)

Heard applicant in person.

2. The applicant has already filed  
O.A./236/93 for fixing his seniority and getting  
consequential benefits and his grievances is that  
the seniority list is still not published. The  
said matter was also for admission today but it

is adjourned for two days to enable the applicant to produce relevant papers in that case.

Therefore, at present, the question of stepping up of pay of the applicant does not arise ~~still~~ that question is decided. Moreover, the respondents had

~~re~~ also given similar reply on 28th July, 1987 vide Annexure A/4 to the applicant's first representation dated 13th March, 1987. The applicant made another representation dated 2nd February, 1993 but as observed above, till seniority question is ~~not~~ decided, no relief can be given. Therefore, it is open to the applicant to question about stepping up,

\* 236193

Hence, after we decide O.A. 162/93, this application is dismissed as being premature.

M.R.Kolhatkar

( M.R.Kolhatkar )

Member (A)

R.C.Bhatt

( R.C.Bhatt )

Member (J)

\*SS

(\*) Correction carried out as per Hon'ble Tribunal's order dtd. 23.8.'93.

Abhafan  
(Section Officer)  
Central Administrative Tribunal  
Ahmedabad Bench.

DATE	OFFICE REPORT	ORDER
23/8/93		<p>This M.A. 414/93 is filed by the applicant for some typing corrections. The applicant in his M.A. has mentioned that there is a spelling mistake in the printed word Tribunal. The correction be made by giving a correct spelling in the title. The correction is also required to be made in para-7 of the order in which reference is made to O.A./162/93 but it required to be corrected as O.A./236/93. The Registry to carry out the amendment <sup>in</sup> to the order accordingly. M.A. is disposed of.</p>

*M.R.Kolhatkar*  
(M.R.KOLHATKAR)  
Member (A)

*R.C.Bhatt*  
(R.C.BHATT)  
Member (J)

ss

AHMEDABAD BENCH

Application No. OP/237/93 of 19

Transfer Application No. \_\_\_\_\_ Old w.Pett.No

CERTIFICATE

Certified that no further action is required  
tobe taken and the case is fit for consignment to the  
Record Room (Decided).

Dated: 16/06/93.

Countersigned : R.S.Christian

*Malik 9-10/93*  
Section officer/Court officer.

Signature of the  
Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AT AHMEDABAD BENCH

INDEX SHEET

CAUSE TITLE 09/237/88 OF 19

NAMES OF THE PARTIES J.R. Patricio.

## VERSUS

U. of I. 2018.

PART A B & C